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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

O.A. NO. 249/88

DECIDED ON : 22.09.1993

1. Shri Om Prakash
2. Shri Madan Lal Jaidka ... Petitioners

Vs.

Union of India through
Secretary, Ministry of
Home Affairs & Anr. ... Respondents

CORAM :

THE HON'BLE MR. JUSTICE V. S. MALIMATH, CHAIRMAN
THE HON'BLE MR. S. R. ADIGE, MEMBER (A)

Shri Romesh Gautam, Counsel for Petitioners

Shri N. S. Mehta, Counsel for Respondent No.1

Shri V. K. Aggarwal, Counsel for Respondent
No.2

ORDER (ORAL)

(By Hon'ble Mr. Justice V. S. Malimath)

When this matter was taken up, Shri Romesh Gautam, learned counsel for the petitioners, at the outset submitted that he has been informed by the wife of the petitioner No.1 that her husband has died long back and that the petitioner No. 2 has retired and his whereabouts are also not known. The learned counsel in the circumstances submitted that so far as the first petitioner is concerned, there is nothing that he can put forward, he having died and that for want of instructions he does not propose to continue to appear for the second petitioner either.

2. In the circumstances, while the application of the first petitioner has to be regarded as having abated, the application of the second petitioner is dismissed for non-prosecution. No costs.

S. R. Adige
(S. R. Adige)
Member (A)
as

V. S. Malimath
(V. S. Malimath)
Chairman